

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:464  
ANSWERED ON:24.11.2006  
COMPLAINTS AGAINST JUDGES  
Rao Shri Kavuru Samba Siva

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number and nature of complaints received against Supreme Court and High Court Judges during the last five years;
- (b) the major recommendations made by the Law Commission regarding inquiring into complaints against the Judges of these courts;
- (c) whether the Government proposes to enact a bill to redress the issue and evolve a mechanism for probing the Judges on receipt of complaints against them; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

- (a) The Chief Justice of India has competence to receive and deal with complaints relating to the conduct of the Judges of the Supreme Court and the conduct of the Chief Justices of the High Courts. Similarly, the Chief Justice of the High Court is competent to receive and deal with complaints against the Judges of his High Court. In this regard no statistics are being maintained.
- (b), (c) & (d) It is proposed to introduce a Bill, namely Judges (Inquiry) Bill, 2006 during the current session of Parliament which would inter-alia provide for setting up of a National Judicial Council. The Bill, which has been drafted in consultation with the Law Commission, shall devise a suitable legislative framework for empowering a judicial forum to deal with complaints against Judges of the Supreme Court and High Courts.